

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH : HYDERABAD
1ST FLOOR, HMWSSB BUILDING, REAR PORTION, KHAIRATABAD, HYDERABAD**

DATED: 26/04/2017

NOTICE

All concerned are hereby informed that, In terms of para 6.3 of the Larger Bench, CESTAT, New Delhi I.O.No. 39/2017 dated 20/04/2017, you are requested to file the Appeal before the Tribunal as **“the appellant is required to deposit separately 10% of the amount of the duty confirmed/penalty imposed, for preferring of appeal before the Tribunal against the order of Commissioner (Appeals).** Also submit proof of mandatory proof in Quadruplicate.

Assistant Registrar
CESTAT, Hyderabad

Copy to:-

1. The Hon'ble Registrar, CESTAT, New Delhi.
2. O/o Authorized Representative, CESTAT, Hyderabad
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